

Land Acquired in Delhi

2854. SHRI MOHINDAR SINGH KALYAN: Will the PRIME MINISTER be pleased to state:

(a) the area of land acquired by Government in Delhi;

(b) the value thereof;

(c) whether Government have paid compensation for this land;

(d) if so, whether possession of this land has been taken;

(e) if not, the reasons therefor; and

(f) by when possession is likely to be taken so as to check encroachment of the land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESHWARLU): (a) Government of NCT of Delhi has reported that since 1961 till date an extent of 88818 acres has been acquired in Delhi.

(b) and (c) A sum of Rs. 603.09 crores has been awarded as compensation of the acquired land.' The compensation has been paid in almost all the cases where possession had been taken over except the cases which have been referred to the Court of Additional District & Sessions Judge under Sections 30-31 of the Land Acquisition Act.

(d) to (f) the possession of some of the acquired area could not be taken over due to built up or stay orders from the Hon'ble High Court. The same can be taken over and handed over to the requisitioning department after vacation of the stay orders.

Irregularities in Allowment of Land by Noida

2855. SHRIMATI VEENA VERMA: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: SHRI RAJUBHAI A. PARMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the statement of the former Chairpersons of New Okhla Industrial Development Authority (NOIDA), as reported in the Pioneer, New Delhi dated the 8th January, 1997 alleging serious irregularities in allotment of land, housing and commercial permits and violation of laws and bye-laws by the officers of NOIDA;

(b) if so, whether Government have caused inquiries and investigations into these allegations; and

(c) what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESHWARLU): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Project for Expansion of Infrastructure and Public Amenities in Major Cities

2856. SHRI GOVINDRAM MIRI: Will the PRIME MINISTER be pleased to state:

(a) whether any project for expansion of infrastructure and public amenities in major cities is under consideration of Government;

(b) if so, the details thereof, State-wise;

(c) whether any talks have been held with some international agencies for getting funds for this project; and

(d) if so, by when it is likely to be cleared and implemented?